

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

- 1. Dr. Pramod Deo, Chairperson**
- 2. Shri R.Krishnamoorthy, Member**
- 3. Shri S.Jayaraman, Member**
- 4. Shri. V.S. Verma, Member**

**Petition No. 59/2009
(Suo-motu)**

In the matter of

Maintenance of Grid Discipline – Non-compliance of provisions of the Indian Electricity Grid Code by Rajasthan Rajya Vidyut Prasaran Nigam Ltd

And in the matter of

1. Rajasthan Rajya Vidyut Prasaran Nigam Ltd, Jaipur
2. Shri Sudhansh Pant
Chairman and Managing Director,
Rajasthan Rajya Vidyut Prasaran Nigam Ltd, Jaipur

...Respondents

ORDER

In exercise of powers conferred under Section 178 of the Electricity Act, 2003 (the Act), the Central Electricity Regulatory Commission (the Commission) has specified Indian Electricity Grid Code (the Grid Code). Paras 5.4.2(a) and 6.4.4 of the Grid Code enjoin upon the State utilities to endeavor to restrict their net drawal from the grid to their respective drawal schedule whenever the system frequency is below 49.5 Hz. Extracts of relevant paras of the Grid Code are reproduced below:

“5.4.2 Manual Demand Disconnection

(a) As mentioned elsewhere, the constituents shall endeavour to restrict their net drawal from the grid to within their respective drawl schedules

whenever the system frequency is below 49.5 Hz. When the frequency falls below 49.0 Hz, requisite load shedding (manual) shall be carried out in the concerned State to curtail the over-drawal.”

6.4 Demarcation of responsibilities

4. Provided that the States, through their SLDCs, shall always endeavour to restrict their net drawal from the grid to within their respective drawal schedules, whenever the system frequency is below 49.5 Hz. When the frequency falls below 49.0 Hz, requisite load shedding shall be carried out in the concerned State(s) to curtail the over-drawal.”

2. In keeping with the above noted provisions of the Grid Code, manual load shedding has to be carried out to curtail over-drawal when the grid frequency falls below 49.0 Hz.

3. It has been reported by Northern Regional Power Committee vide letter No. NRPC/SE (O)/Vio/IEGC/2009 dated 23.2.2009 that the first respondent over-drew electricity at frequency below 49.0 Hz on a number of time blocks during 20-22 February 2009. The necessary details of over-drawals at frequency below 49.0 Hz are as under:

Date & time	Frequency (Hz.)	Overdrawl (MW)
20 th Feb,09 (2306 Hrs.)	48.95	1095
21 st Feb,09 (0543 Hrs.)	48.96	770
21 st Feb,09 (0645 Hrs.)	48.89	695
22 nd Feb,09 (1116 Hrs)	48.84	448
22 nd Feb,09 (1218 Hrs)	48.86	542

4. *Prima facie*, the above acts of the first respondent amount to contravention of and non-compliance with the provisions of the Grid Code.

5. The first respondent is hereby directed to show cause, latest by 31.3.2009, as to why separate penalty under Section 142 of the Act be not imposed on for contravention of and non-compliance with the provisions of the Grid Code, for each contravention and non-compliance.

6. The second respondent is hereby directed to show cause, latest by 31.3.2009, as to why as a person-in-charge of and responsible to the first respondent for conduct of its business should also not be deemed to be guilty of contravention of and non-compliance with the provisions of the Grid Code along with the first respondent, under Section 149 of the Act, and not punished accordingly.

7. The respondents shall forward copies of their replies to Member-Secretary, NRPC and General Manager, NRLDC. Member-Secretary, NRPC and General Manager, NRLDC or their representatives shall be present at the hearings to assist the Commission in the proceedings.

8. List this petition for further directions on 2.4.2009.

Sd/- (V.S.VERMA) MEMBER	Sd/- (S. JAYARAMAN) MEMBER	Sd/- (R. KRISHNAMOORTHY) MEMBER	Sd/- (DR. PRAMOD DEO) CHAIRPERSON
--	---	--	--

New Delhi, dated 20th March 2009
